

Judicial District: Tripura

HCT-M7

**COURT OF THE
CHIEF JUDICIAL MAGISTRATE,**

.....TRIPURA :

No.

Month:, 20.....

Sub: Review of progress made under the Action Plan.

Ref: No. 40 (25) (g)-HCT/STT-M/2013-14/....., dated on the above subject.

**DISTRICT-WISE CONSOLIDATED MONTHLY REPORT ON REVIEW OF PROGRESS MADE UNDER THE ACTION PLAN FOR THE YEAR
(FOR THE MONTH OF, 20.)**

Type of cases in respect of which targets were set	Time-limit for disposal	No. of cases pending at the beginning of the month	No. of cases disposed of	No. of cases pending after disposal	Remarks
1	2	3	4	5	6
1. All old Criminal Cases pending beyond 5 years or more	As per the Order No.29, dated 25.04.13				
2. Cases relating to UTPs where the period of custody of the accused is more than 6 months	-Do-				
3. Cases under section 138, NI Act	On priority basis				
4. Number of Records despatched to the Record Room/number of Records or its relevant parts destructed during the month under report					

Certified that as per direction of the Hon'ble High Court as contained in the Action Plan (Order No. 29, dated 25.04.13) –

- (a) necessary targets to reduce the pendency of old cases, which are pending for 5 years or more were set well in time; and that the progress of each of the old pending cases is also being monitored by me;
- (b) periodical despatch of records to the District Record Room (DRR) and destruction of relevant part of records are being carried out regularly; and
- (c) a meeting with the District & Sessions Judge, Tripura, was lastly held on to review the progress and the next meeting is intended to be held after 3 months.

Chief Judicial Magistrate
..... **Tripura:**